



Government of India / भारत सरकार
Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय
Department of Commerce / व्यापार महकमा
Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली
VANIYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली
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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Oct/202223/15

DATED: 07/11/2022

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 . Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Oct/202223/15 held on 07/11/2022 & 09/11/2022 of Norms Committee - II for the year 2022-23 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, D.O.	DHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant, DGFT
4	Shri V. C. Agarwal, Consultant (TEC-3)	Technical Consultant, DGFT
5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey
(Deputy DGFT)
Date: 01-Dec-2022 15:24:27
Reason: santosh.k.dubey@nic.in
Location: DGFT(HQ)

In attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(
Deputy DGFT)
Date: 01-Dec-2022 15:24:27
Reason: santosh.k.dubey@nic.in
Location: DGFT(HQ)

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000345AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and the matter was deliberated in the meeting. After due deliberation, the Committee decided to constitute a Special Committee as per advice of the TEs for fixation of wastage norms for disposal of scrap by EOUs as in such cases involving a large number of components/item (s) of manufacture. The Special Committee shall also examine and advise in respect of all other similar cases pending for fixation of wastage norms for disposal of scrap by EOUs/SEZ units. The case stands deferred.	

Case No.	2 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TE CONNECTIVITY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00002853AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and the matter was deliberated in the meeting. After due deliberation, the Committee decided to constitute a Special Committee as per advice of the TEs for fixation of wastage norms for disposal of scrap by EOUs as in such cases involving a large number of components/item (s) of manufacture. The Special Committee shall also examine and advise in respect of all other similar cases pending for fixation of wastage norms for disposal of scrap by EOUs/SEZ units. The case stands deferred.	

Case No.	3 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00002219AM23
RA File Number	042404000147 AM21
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	4 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TRAFOMECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00237937AM22
RA File Number	072404000216 AM13
Licence No and Date	0710090674/11/09/2012
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	5 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	6 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000949AM23
RA File Number	052404000275 AM17
Licence No and Date	0510399673/09/09/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	7 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000045AM23
RA File Number	318304000099 AM17
Licence No and Date	3110066383/25/10/2016
Norms Committee Decision:	
The Committee decided to refer the case to Consultant (TEC-1) for examination & comments.	

Case No.	8 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	018105001065AM19
RA File Number	072404000329 AM17
Licence No and Date	0710110958/12/01/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.10.2022 followed by reminder on 19.10.2022 for providing complete information on DGFT Portal. In this regard, final reminder letter was also issued to the applicant on 28.10.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	9 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	PHOENIX FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00002642AM23
RA File Number	039504000635 AM18
Licence No and Date	0310817030/14/11/2017

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) received on DGFT Portal as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72202090	Cold Rolled Stainless Steel Strips Thickness 0.01mm to 3.00 mm ((Grade 304/304L) (Net weight = 140000.00 Kgs))	140000 Kgs	1	72193190	Hot Rolled/ Cold Rolled Stainless Steel Wide Coils, Strips Thickness 0.20mm To 5.00mm (Grade 304/304L) (Prime) (Qty: 150500 Kgs)	144200.00Kgs with 3% wastage
2	72202090	Cold Rolled Stainless Steel Strips Thickness 0.01mm to	54000 Kgs	2	72193190	Hot Rolled/ Cold Rolled Stainless Steel Wide Coils,	55620.00Kgs with 3% wastage

		3.00mm ((Grade 410S) (Net weight = 54000.00 Kgs))				Strips Thickness 0.20mm To 5.00mm (Grade 410S) (Prime) (Qty: 58050 Kgs)	
3	72202090	Cold Rolled Stainless Steel Strips Thickness 0.01mm to 3.00mm ((Grade 316/316L) (Net weight = 70000.00 Kgs))	70000 Kgs	3	72193190	Hot Rolled/ Cold Rolled Stainless Steel Wide Coils, Strips Thickness 0.20mm To 5.00mm (Grade 316/316L) (Prime) (Qty: 75250 Kgs)	72100.00Kgs with 3% wastage

Note:

1. The width and thickness of imported prime hot rolled/ cold-rolled stainless-steel coils/strips should be more than the width and thickness of the exported stainless-steel wide coils/strips.
2. The grade of imported stainless steel should be matched with the grade of stainless steel to be exported.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TRAFOMECA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	018105001080AM19
RA File Number	072404000296 AM18
Licence No and Date	0710112727/23/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	11 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000777AM23
RA File Number	342404000336 AM18
Licence No and Date	3410043984/21/03/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	12 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000784AM23
RA File Number	342404000399 AM18
Licence No and Date	3410044027/09/04/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	13 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000759AM23
RA File Number	342404000388 AM18
Licence No and Date	3410044026/09/04/2018
Norms Committee Decision:	

Case deferred for opinion of PIC.

Case No.	14 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000760AM23
RA File Number	342404000398 AM18
Licence No and Date	3410044028/09/04/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	15 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000782AM23
RA File Number	342404000382 AM18
Licence No and Date	3410044066/19/04/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	16 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00001764AM23
RA File Number	052404000153 AM19

Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	17 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW0028857AM22
RA File Number	039504000048 AM19
Licence No and Date	0310821925/26/06/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	18 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000783AM23
RA File Number	342404000063 AM19
Licence No and Date	3410044281/26/06/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	19 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

and Date	
HQ File Number	HQRNORM REVIW00000761AM23
RA File Number	342404000116 AM19
Licence No and Date	3410044303/05/07/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	20 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00288869AM22
RA File Number	039504000121 AM19
Licence No and Date	0310822611/26/07/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	21 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000772AM23
RA File Number	039404000273 AM19
Licence No and Date	0310822820/02/08/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	22 / NC/2/MEET/Oct/202223/15
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000769AM23
RA File Number	039404000218 AM19
Licence No and Date	0310822970/10/08/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	23 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00001550AM23
RA File Number	039404000483 AM19
Licence No and Date	0310823504/04/09/2018
Norms Committee Decision:	
This case was taken up by the Committee as per agenda and noted the presentation made by the applicant during personal hearing. The Committee decided to examine this matter further and directed the applicant to submit written submission giving the full crux of justification presented during Personal Hearing.	
The case stands deferred.	

Case No.	24 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000774AM23
RA File Number	342404000209 AM19
Licence No and Date	3410044555/08/10/2018
Norms Committee Decision:	

Case deferred for opinion of PIC.

Case No.	25 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000763AM23
RA File Number	342404000213 AM19
Licence No and Date	3410044556/08/10/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	26 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000766AM23
RA File Number	342404000073 AM19
Licence No and Date	3410044569/10/10/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	27 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000773AM23
RA File Number	342404000221 AM19

Licence No and Date	3410044571/10/10/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	28 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000775AM23
RA File Number	342404000191 AM19
Licence No and Date	3410044570/10/10/2018
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	29 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000776AM23
RA File Number	342404000306 AM19
Licence No and Date	3410044796/07/01/2019
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	30 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

and Date	
HQ File Number	HQRNORM REVIW00271204AM22
RA File Number	072404000260 AM19
Licence No and Date	0710114552/14/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	31 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000690AM23
RA File Number	342404000034 AM20
Licence No and Date	3410045082/26/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.09.2022 followed by reminders on 27.09.2022 & 12.10.2022 for providing certain information on DGFT Portal. However, the applicant informed that they are unable to submit reply of deficiency letter on DGFT Portal. Therefore, the Committee decided to send final reminder letter to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	32 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000767AM23
RA File Number	342404000051 AM20
Licence No and Date	3410045140/15/05/2019
Norms Committee Decision:	
Case deferred for opinion of PIC.	

Case No.	33 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00002754AM23
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.10.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	34 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	LSML PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00002952AM23
RA File Number	042404000078 AM20
Licence No and Date	0410166096/20/09/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	35 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	LSML PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

HQ File Number	HQRNORM REVIW00002953AM23
RA File Number	042404000102 AM20
Licence No and Date	0410166105/25/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	36 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	USHA INDUSTRIAL CORPORATI ON
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	018105000410AM20
RA File Number	082404000333 AM20
Licence No and Date	0810147053/21/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and the TE informed that the applicant's reply is deficient. Therefore, the Committee decided to ask the applicant to furnish the following information to examine the case: 1. Import quantity against export quantity is less. What is the reason of the excess weight of export quantity? 2. Clarification letter does not belong to the quantity to be exported and the wastage thereof. Submit a revised clarification letter. The case stands deferred.	

Case No.	37 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	018105000425AM20
RA File Number	072404000258 AM20
Licence No and Date	0710116093/04/02/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 27.10.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	38 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	018105000565AM21
RA File Number	072404000056 AM21
Licence No and Date	0710116545/03/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.	
The case stands deferred.	

Case No.	39 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	018105000626AM21
RA File Number	039404000197 AM21
Licence No and Date	0310837058/07/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. The case stands deferred.	

Case No.	41 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ASEEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	018105000669AM21
RA File Number	562404000013 AM21
Licence No and Date	5610005913/30/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Use of export product. The case stands deferred.	

Case No.	42 / NC/2/MEET/Oct/202223/15
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Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000402AM23
RA File Number	052304000170 AM21
Licence No and Date	0510415183/11/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	43 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	44 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	018105000786AM21
RA File Number	052404000337 AM21
Licence No and Date	0510415441/08/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and the TE, Consultant (TEC-3) informed via email dated 03.11.2022 that the import & export items in ANF-4A do not match with items in AA. Therefore, the Committee decided to ask the applicant to furnish a complete list of import & export items along with all	

the relevant documents to examine the case.

The case stands deferred.

Case No.	45 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SHREENATHJI INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	018105000795AM21
RA File Number	242404000056 AM21
Licence No and Date	2410043288/19/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	46 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TECHNO SPRINGS INDIA PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00038979AM21
RA File Number	05AA04018946 AM21
Licence No and Date	0511000186/15/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.10.2022. However, no information has been received as yet. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information.	
The case stands deferred.	

Case No.	47 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00043876AM21
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. The export product weight & import item weight. Does not match with % wastage claimed. 2. The export product weight also does not match with per unit weight. Given in drawing & number of piece to be exported. Please provide calculations. The case stands deferred.	

Case No.	48 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00044930AM21
RA File Number	56AA04001264 AM21
Licence No and Date	5611000015/22/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.08.2022 followed by reminders on 23.08.2022 & 27.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Case deferred due to Committee report.	

Case No.	50 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00051294AM21
RA File Number	03AA04014365 AM21
Licence No and Date	0311000564/31/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit Appendix-4E with complete details of imported and indigenous items to be sent along with the export product. 2. What is the net weight of Aluminum Hollow Profile and Glass Balls in the export of 25517.00 Kgs Order Racks? 3. What is the wastage at each stage of the operation for manufacturing Order Racks? 4. What is the grade of Aluminum? Is it Aluminum Alloy or is made up of pure Aluminum? 5. What is the weight of each glass ball? How many balls are required in each Order Rack? 6. How many numbers of order racks will be exported in the total quantity of 25517.00 Kgs? The case stands deferred.	

Case No.	51 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00052208AM21
RA File Number	03AA04014021 AM21
Licence No and Date	0311000356/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. A copy of application(ANF-4A). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Use of export product. 6. Specific use/function of each item of import in export product. 7. A copy of amended Advance Authorization, if any. The case stands deferred.	

Case No.	52 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00053775AM21
RA File Number	03AA04012072 AM21
Licence No and Date	0311000623/04/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.10.2022. However, no information has been received as yet. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information. The case stands deferred.	

Case No.	53 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00054365AM21
RA File Number	04AA04005069 AM21
Licence No and Date	0411000128/04/01/2021
Norms Committee Decision: The case has already been decided by NC in its meeting dated 20.09.2022 to withdraw and to send the concerned RA as the case being self-ratification.	

Case No.	54 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.10.2022. However, no information has been received as yet. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information. The case stands deferred.	

Case No.	55 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00061739AM21
RA File Number	07AA04007135 AM21

Licence No and Date	0711000289/13/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the size of the imported Tungsten sheet? How many pieces of resistance welding electrodes are cut? What is the percentage of wastage at this stage? 2. How much recoverable and non-recoverable wastage is generated during operation at each stage of operation for manufacturing the final product? 3. Since Tungsten is heavy in nature and costly also, why 100% recovery is not possible? Furnish complete justification. 4. What is the value per kg scrap (Solid, Powder & Chips) in the market? 5. Who buys this scrap? Is this scrap sold directly to the ferroalloy producer, who produces Ferro tungsten? Which Industry prefers to use this scrap? The case stands deferred.	

Case No.	56 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00062005AM21
RA File Number	07AA04007157 AM21
Licence No and Date	0711000301/13/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the size (Diameter & Length) of the imported Tungsten Rod? How many pieces of resistance welding electrodes are cut? What is the percentage of wastage at this stage? 2. How much recoverable and non-recoverable wastage is generated during operation at each stage of operation for manufacturing the final product? 3. Since Tungsten is heavy in nature and costly also, why 100% recovery is not possible? Furnish complete justification. 4. What is the value per kg scrap (Solid, Powder & Chips) in the market? 5. Who buys this scrap? Is this scrap sold directly to the ferroalloy producer, who produces Ferro tungsten? Which Industry prefers to use this scrap? The case stands deferred.	

Case No.	57 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00065090AM21
RA File Number	05AA04024214 AM21
Licence No and Date	0511000813/18/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 06.11.2022 as under:

1. The quantity of import items at Sl. No. 1, 7 & 11 may be allowed as 1.01Kgs/Kg content in the export product.
2. The quantity of import items at Sl. No. 2 to 4 & 9 may be allowed as 1.05Kgs/Kg content in the export product.
3. The quantity of import item at Sl. No. 5 may be allowed as 1.02Kgs/Kg content in the export product.
4. The quantity of import item at Sl. No. 6 may be allowed as 1.01Kgs/Kg content in the export product and the words "**Copper Foil**" may be **deleted**.
5. The quantity of import item at Sl. No. 8 may be allowed as 1.01Sq. meter/Sq. meter content in the export product.
6. The quantity of import item at Sl. No. 10 may be allowed as 1.05Kgs/Kg content in the export product and the word "**Different**" may be replaced with word "**Relevant**".

Note: Grade of steel & lead alloy to match in import & export item.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00065869AM21
RA File Number	04AA04005657 AM21

Licence No and Date	0411000204/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2022 followed by reminders on 20.09.2022, 05.10.2022&20.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	59 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00065985AM21
RA File Number	04AA04005663 AM21
Licence No and Date	0411000205/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2022 followed by reminders on 20.09.2022, 05.10.2022 & 20.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly	

Case No.	60 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00067167AM21
RA File Number	03AA04015312 AM21
Licence No and	0311000624/21/01/2021

Date	
Norms Committee Decision: The case was taken up by the Committee as per agenda and noted the presentation made by the applicant during personal hearing. The Committee decided to examine the matter and directed the applicant to submit written submission given full crux of justification presented during Personal Hearing. The case stands deferred.	

Case No.	61 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00067834AM21
RA File Number	31AA04005515 AM21
Licence No and Date	3111000109/21/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	62 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	SUTTATTI ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00069146AM21
RA File Number	31AA04004923 AM21
Licence No and Date	3111000112/23/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.08.2022 followed by reminders on 01.09.2022, 16.09.2022, 26.09.2022, 11.10.2022 & 26.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00069627AM21
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.10.2022. However, no information has been received as yet. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information. The case stands deferred.	

Case No.	64 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00070094AM21
RA File Number	03AA04020035 AM21
Licence No and Date	0311001215/25/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard /buyer's data sheet may also be furnished. The case stands deferred.	

Case No.	65 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00072020AM21
RA File Number	02AA04007730 AM21
Licence No and Date	0211000217/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. A copy of application on ANF -4A along with all the relevant documents. The case stands deferred.	

Case No.	66 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00074343AM21
RA File Number	13AA04005670 AM21
Licence No and Date	1311000134/01/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 07.11.2022 as under: 1. The words “XLPE Insulated” may be added in the description of export items at Sl. No. 5 to 16. 2. The words “PVC Insulated” may be added in the description of export items at Sl. No. 17 & 18. 3. The quantity of import items (Al Wire Rod & Cu Wire) may be allowed as net plus 1% wastage. 4. The quantity of import items (XLPE compound, PVC compound & Steel wire) may be allowed as net plus 2% wastage i.e. as applied. Note: Grade of steel wire to be imported will be same as used in export product. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00074635AM21
RA File Number	07AA04007913 AM21
Licence No and Date	0711000400/01/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00001051AM23
RA File Number	52AA04006312 AM21
Licence No and Date	5211000239/01/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 5210043564 dated 15.10.2020 in meeting dated 20.09.2022 as per comments of Consultant (TEC-3) received via email dated 06.11.2022 as under: 1. The export item (Solar Modules 385-390 WP) weighing 22.80Kgs/Unit. 2. The quantity of import item at Sl. No. 1 may be allowed as Net plus 1% wastage. 3. The quantity of import items at Sl. No. 2, 3 & 8 may be allowed as per GN-4. 4. The quantity of import items at Sl. No. 4 & 5 may be allowed as Net plus 0.5% wastage. 5. The quantity of import items at Sl. No. 6, 7, 9 & 10 may be allowed as applied and value restricted up to 2% of FoB value. Note: 1. Export item will contain 72 imported cells per module.	

2. Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00079257AM21
RA File Number	03AA04022223 AM21
Licence No and Date	0311001509/08/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 06.11.2022 as under:	
1. The quantity of import item (Aluminium Ingot) may be allowed as net plus 1% wastage. 2. The quantity of import item (Antioxidant) may be allowed as net plus 5% wastage. 3. The quantity of import item (Bonded Semicon Compound (DYM-515)) may be allowed as net plus	

5% wastage.

4. The quantity of import item (Copper Cathode) may be allowed as net plus 1% wastage.
5. The quantity of import item (Ethylene Vinyl Acetate) may be allowed as net plus 5% wastage.
6. The quantity of import item (Ethylene Acrylic Ester Co Polymer) may be allowed as net plus 5% wastage.
7. The quantity of import item (Grafted Copolymer) may be allowed as net plus 5% wastage.
8. The quantity of import item (HDPE Compound) may be allowed as net plus 5% wastage.
9. The quantity of import item (Low Density Polyethylene (LDPE)) may be allowed as net plus 5% wastage.
10. The quantity of import item (Magnesium Hydroxide (ECOPIREN 3.5 NP)) may be allowed as net plus 5% wastage.
11. The quantity of import item (PVC Resin (Suspension Grade)) may be allowed as net plus 5% wastage.
12. The quantity of import item (Plasticizer-DINP) may be allowed as net plus 2% wastage.
13. The quantity of import item (Polyolefin Elastomer (Engage 7256)) may be allowed as net plus 5% wastage.
14. The quantity of import item (Tert Butyl Cumyl Peroxide) may be allowed as net plus 5% wastage.
15. The quantity of import item (Vinyltrimethoxysilane) may be allowed as net plus 5% wastage.
16. The quantity of import item (Steel Wire Rod) may be allowed as net plus 2%wastage.
17. The quantity of import item (Strippable Semicon Compound) may be allowed as net plus 5%wastage.
18. The quantity of import item (Zinc Ingot) may be allowed as 4% of weight of steel to be galvanised.
19. The quantity of import item (Cordstrap Woven Lashing Cordlash 200 (40mm)) may be allowed as per packing policy.
20. The quantity of import item (Wooden Cable Drum) may be allowed as per packing policy.

Note: Grade of steel to match in import & export item.

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00081196AM21
RA File Number	05AA04029980 AM21
Licence No and Date	0511001209/10/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00081202AM21
RA File Number	09AA04003620 AM21
Licence No and Date	0911000291/10/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap as per ISRI Code Druid. 2. Percentage of recovery of Aluminium, Lead, Steel & PVC, in any form in the copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Druid) for processing into copper Billets (Copper content 99%). The case stands deferred.	

Case No.	73 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00081505AM21
RA File Number	042104000450 AM21
Licence No and Date	0411000329/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action.	

RA concerned may take suitable action accordingly.

Case No.	74 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00081438AM21
RA File Number	03AA04022175 AM21
Licence No and Date	0311001521/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.08.2022 followed by a reminder on 23.08.2022 was issued to the applicant for providing certain information. In this regard, final reminder letter was also issued to the applicant on 27.10.2022. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	75 / NC/2/MEET/Oct/202223/15				
Case Status	Case Approved				
Party Name	J M W INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022				
HQ File Number	HQRNORM APPLY 00083074AM21				
RA File Number	05AA04030461 AM21				
Licence No and Date	0511001268/12/02/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms, taking cue from SION C1184, as per comments of MSME as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

74081190	Copper Wire Rod	50000 Kgs	74031100	Copper Cathode	1.02Kgs/Kg content in the export product
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RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00084255AM21
RA File Number	56AA04001819 AM21
Licence No and Date	5611000115/15/02/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
85446020	33 KV XLPE , IC X 800 Smm Copper Cable(33 KV XLPE , IC X 800 Smm Copper Cable)	165 Kilometer	39011010	LMDPE Jacket Compound Borstar ME6052	1.05Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00084905AM21
RA File Number	04AA04005668 AM21

Licence No and Date	0411000267/16/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	78 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00084906AM21
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/16/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	79 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00085757AM21
RA File Number	04AA04006831 AM21
Licence No and Date	0411000346/17/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00086024AM21
RA File Number	04AA04005277 AM21
Licence No and Date	0411000149/17/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	81 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	82 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00091459AM21
RA File Number	05AA04035008 AM21
Licence No and Date	0511001421/24/02/2021
Norms Committee Decision: Case deferred for comments of TE	

Case No.	83 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00001054AM23
RA File Number	52AA04007440 AM21
Licence No and Date	5211000386/26/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 5210043564 dated 15.10.2020 in meeting dated 20.09.2022 as per comments of **Consultant (TEC-3)** received via email dated 06.11.2022 as under:

1. The export item (**Solar Modules 385-390 WP**) weighing **22.80Kgs/Unit**.
2. The quantity of import item at Sl. No. 1 may be allowed as **Net plus 1% wastage**.
3. The quantity of import items at Sl. No. 2, 3 & 8 may be allowed **as per GN-4**.
4. The quantity of import items at Sl. No. 4 & 5 may be allowed as **Net plus 0.5% wastage**.
5. The quantity of import items at Sl. No. 6, 7, 9 & 10 may be allowed **as applied and value restricted up to 2% of FoB value**.

Note:

1. **Export item will contain 72 imported cells per module.**
2. **Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.**

RA concerned may take suitable consequential action accordingly

Case No.	84 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00093017AM21
RA File Number	04AA04005542 AM21
Licence No and Date	0411000296/26/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	85 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	KHK PRESSINGS AND FORGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00094794AM21
RA File Number	56AA04002443 AM21
Licence No and Date	5611000151/01/03/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 07.11.2022 as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73084000	Base Jack (Net Contents Of Hot Rolled Steel Strips Size : 150 X 5.7 MM (5.7 mm to 6 mm) grade : S235JR (46.30 MT) & ((Net Contents Of ERW pipe 38 x 4 mm (3.8 mm to 4 mm) grade : S235JR (89.35 MT)) "45798 Number"	166 MT	1	72083740	Hot Rolled Steel Strips Size: 150 x 5.7 mm (5.7 mm to 6 mm) grade : S235JR	50 MT
			2	73065000	ERW pipe 38 x 4 mm (3.8 mm to 4 mm) grade: S235JR	100 MT

Note:

1. The words "45798 Number" may be added in the description of the export item.

2. Grade, thickness and diameter of import items will same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00001056AM23
RA File Number	52AA04008579 AM21
Licence No and Date	5211000532/24/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 5210043564 dated 15.10.2020 in meeting dated 20.09.2022 as per comments of **Consultant (TEC-3)** received via email dated 06.11.2022 as under:

1. The export item (**Solar Modules 385-390 WP**) weighing **22.80Kgs/Unit**.
2. The quantity of import item at Sl. No. 1 may be allowed as **Net plus 1% wastage**.
3. The quantity of import items at Sl. No. 2, 3 & 8 may be allowed as **per GN-4**.
4. The quantity of import items at Sl. No. 4 & 5 may be allowed as **Net plus 0.5% wastage**.
5. The quantity of import items at Sl. No. 6, 7, 9 & 10 may be allowed as **applied and value restricted up to 2% of FoB value**.

Note:

1. **Export item will contain 72 imported cells per module.**
2. **Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.**

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

HQ File Number	HQRNORM APPLY 00117496AM21
RA File Number	04AA04008613 AM21
Licence No and Date	0411000566/31/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	88 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00002610AM23
RA File Number	02AA04000218 AM22
Licence No and Date	0211000515/07/04/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	89 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00106943AM22
RA File Number	04AA04004007 AM22
Licence No and Date	0411000939/04/06/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.09.2022 followed by reminders on 17.09.2022, 02.10.2022, 17.10.2022 & 01.11.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	90 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00125844AM22
RA File Number	34AA04002746 AM22
Licence No and Date	3411000772/28/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.09.2022 followed by reminders on 17.09.2022, 02.10.2022, 17.10.2022 & 01.11.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly	

Case No.	91 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00125966AM22
RA File Number	08AA04008483 AM22
Licence No and Date	0811001864/28/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.09.2022 followed by reminders on 17.09.2022, 02.10.2022, 17.10.2022 & 01.11.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	92 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00131473AM22
RA File Number	13AA04008899 AM22
Licence No and Date	1311000429/05/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.09.2022 followed by reminders on 17.09.2022, 02.10.2022, 17.10.2022 & 01.11.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	STANCOR ALLOYS INC.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00131816AM22
RA File Number	03AA04033724 AM22
Licence No and Date	0311005138/06/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant on 02.09.2022 followed by reminders on 17.09.2022, 02.10.2022, 17.10.2022 & 01.11.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly

Case No.	94 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	P.K.STEEL AND METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00151042AM22
RA File Number	05AA04064265 AM22
Licence No and Date	0511003923/30/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0511000141 dated 11.12.2020 in the Meeting dated 12.05.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table, Kitchen & other household articles made from Non-Magnetic Stainless Steel Circles of GRADE 201 (Table, Kitchen & other household articles made from Non-Magnetic Stainless Steel Circles of Grade 201 (Stainless Steel Content: 76363.64 Kgs))	76363 Kgs	72193590	Non-Magnetic Stainless Steel Circles of Grade 201	1.07Kgs/Kg content in the export product

Note: Import item shall be of relevant grade and thickness as contained/utilised in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00152698AM22
RA File Number	02AA04017663 AM22
Licence No and Date	0211001021/03/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	96 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	98 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00153929AM22
RA File Number	09AA04007727 AM22
Licence No and Date	0911001312/04/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap as per ISRI Code Birch. 2. Percentage of recovery of Aluminium, Lead, Steel & PVC, in any form in the copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Birch) for processing into copper Billets. The case stands deferred.	

Case No.	99 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	100 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00155629AM22
RA File Number	04AA04016525 AM22
Licence No and Date	0411001259/06/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	101 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00155747AM22
RA File Number	04AA04019002 AM22
Licence No and Date	0411001277/06/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	102 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00155483AM22
RA File Number	04AA04020292 AM22
Licence No and Date	0411001258/06/08/2021
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	103 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00157419AM22
RA File Number	02AA04018401 AM22
Licence No and Date	0211001051/09/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	104 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00158238AM22
RA File Number	05AA04068040 AM22

Licence No and Date	0511004068/09/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00158792AM22
RA File Number	07AA04020435 AM22
Licence No and Date	0711001686/10/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Generic name of import item with catalogue. The case stands deferred.	

Case No.	107 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00160816AM22
RA File Number	04AA04020820 AM22
Licence No and Date	0411001307/12/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 20.09.2022. The Committee decided to send the file to the concerned RA for necessary action at their end.	
RA concerned may take suitable action accordingly	

Case No.	109 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00161424AM22
RA File Number	03AA04034821 AM22
Licence No and Date	0311006131/13/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 07.11.2022 as under:

1. The quantity of import items (**Cu Wire Rod, Al Wire Rod & GI Wire**) may be allowed as net plus 1% wastage.
2. The quantity of import item (**XLPE compound**) may be allowed as net plus 2.5% wastage i.e. as applied.
3. The quantity of import items (**PVC Resin**) may be allowed as net plus 1% wastage i.e. as applied.

RA concerned may take suitable consequential action accordingly.

Case No.	110 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00162200AM22
RA File Number	03AA04062104 AM22
Licence No and Date	0311006151/13/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap.
2. Percentage of recovery of Aluminum, Lead, Steel & PVC, which comes as a binding material and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Billets.

The case stands deferred.

Case No.	111 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00162224AM22
RA File Number	03AA04051215 AM22
Licence No and Date	0311006153/13/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00163987AM22
RA File Number	32AA04016918 AM22
Licence No and Date	3211001450/16/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. A copy of application on ANF-4A along with all the relevant documents.	
The case stands deferred.	

Case No.	113 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22
Licence No and Date	0511004156/17/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	115 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00165651AM22
RA File Number	07AA04004889 AM22
Licence No and Date	0711001737/18/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00165757AM22
RA File Number	04AA04022066 AM22
Licence No and Date	0411001336/18/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410166964 dated 18.08.2020 in the Meeting No. 13/81 dated 30.12.2020 as under:

ITCHS Code	Import Item	Recommended Quantity
74081190	8mm Continuous Cast Copper Rod	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly

Case No.	117 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00166642AM22
RA File Number	05AA04071487 AM22
Licence No and Date	0511004235/19/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. The export product quantity is in sets. Please provide break up of a set.
2. Manufacturing activity involved.
3. Specific use of each imported item in export product.
4. Specific name of imported component wherever not mentioned.
5. Copy of application on ANF-4A.

The case stands deferred.

Case No.	118 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00168201AM22
RA File Number	03AA04057783 AM22
Licence No and Date	0311006324/23/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00168712AM22
RA File Number	32AA04017271 AM22
Licence No and Date	3211001479/23/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	120 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PRIYANKA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00168915AM22
RA File Number	05AA04071680 AM22
Licence No and Date	0511004253/23/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	121 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00169668AM22
RA File Number	09AA04010134 AM22
Licence No and Date	0911001414/24/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap as per ISRI Code Druid. 2. Percentage of recovery of Aluminium, Lead, Steel & PVC, in any form in the copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Druid) for processing into refined copper Billets. The case stands deferred.	

Case No.	122 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00169781AM22
RA File Number	34AA04006705 AM22
Licence No and Date	3411001000/24/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	123 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	LEONI CABLE SOLUTIONS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00170417AM22
RA File Number	31AA04025665 AM22
Licence No and Date	3111000546/25/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	125 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00170071AM22
RA File Number	05AA04069034 AM22
Licence No and Date	0511004303/25/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/	

Relays/Re-melted Lead Ingots).

2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.

3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	126 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	127 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RATNAVEER METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00172253AM22
RA File Number	34AA04006783 AM22
Licence No and Date	3411001033/27/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/2/MEET/Oct/202223/15
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Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00172341AM22
RA File Number	04AA04022634 AM22
Licence No and Date	0411001376/27/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	129 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00172347AM22
RA File Number	09AA04010782 AM22
Licence No and Date	0911001435/27/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap as per ISRI Code Birch. 2. Percentage of recovery of Aluminium, Lead, Steel & PVC, in any form in the copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Birch) for processing into copper Billets.	

The case stands deferred.

Case No.	130 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00172358AM22
RA File Number	03AA04068850 AM22
Licence No and Date	0311006506/27/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	LORBAX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00172450AM22
RA File Number	05AA04072432 AM22
Licence No and Date	0511004377/27/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00173913AM22

RA File Number	56AA04004297 AM22
Licence No and Date	5611000468/31/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00173914AM22
RA File Number	56AA04001249 AM22
Licence No and Date	5611000470/31/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00174278AM22
RA File Number	03AA04068897 AM22
Licence No and Date	0311006584/31/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	135 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00173912AM22
RA File Number	56AA04003995 AM22
Licence No and Date	5611000467/31/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-1) for examination & Comments as per advice of Consultant (TEC-3). The case stands deferred.	

Case No.	136 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00174580AM22
RA File Number	03AA04071162 AM22
Licence No and Date	0311006601/01/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	137 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RATNAVEER METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00175818AM22
RA File Number	34AA04006850 AM22
Licence No and Date	3411001055/02/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	138 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00176276AM22
RA File Number	07AA04024946 AM22
Licence No and Date	0711001833/03/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	139 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00176513AM22
RA File Number	56AA04004034 AM22
Licence No and Date	5611000484/03/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00177795AM22
RA File Number	07AA04024869 AM22
Licence No and Date	0711001859/06/09/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	141 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00184785AM22
RA File Number	05AA04082160 AM22
Licence No and Date	0511004767/15/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the NC decision of meeting dated 20.09.2022. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming meeting. The case stands deferred.	

Case No.	142 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	R.K. TEXPARTS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00184787AM22
RA File Number	24AA04010291 AM22
Licence No and Date	2411000877/15/09/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	143 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00188725AM22
RA File Number	05AA04083423 AM22
Licence No and Date	0511004825/20/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	144 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00206747AM22
RA File Number	07AA04035954 AM22
Licence No and Date	0711002113/08/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 27.10.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue a reminder. The case stands deferred.	

Case No.	145 / NC/2/MEET/Oct/202223/15
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Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00002943AM23
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	
The Committee decided to refer the case to TE, MeitY.	
The case stands deferred.	

Case No.	146 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000491AM23
RA File Number	07AA04038083 AM22
Licence No and Date	0711002259/30/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00000493AM23
RA File Number	07AA04038729 AM22
Licence No and Date	0711002322/10/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 27.09.2022 followed by reminders on 12.10.2022 & 27.10.2022 were issued to the applicant for providing certain	

information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	148 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00263458AM22
RA File Number	04AA04035750 AM22
Licence No and Date	0411001872/24/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM REVIW00002097AM23
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	150 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00338931AM22
RA File Number	31AX04000055 AM22
Licence No and Date	3111000939/01/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	151 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00338932AM22
RA File Number	05AX04000634 AM22
Licence No and Date	0511008470/01/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00340560AM22
RA File Number	06AX04000073 AM22
Licence No and Date	0611001123/02/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00340594AM22
RA File Number	02AX04000123 AM22
Licence No and Date	0211001914/02/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00340154AM22
RA File Number	04AX04000167 AM22
Licence No and Date	0411002550/02/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00341629AM22
RA File Number	05AX04000780 AM22
Licence No and Date	0511008547/03/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00342484AM22
RA File Number	02AX04000124 AM22
Licence No and Date	0211001919/03/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	159 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00343640AM22
RA File Number	02AX04000130 AM22
Licence No and Date	0211001924/04/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00343727AM22
RA File Number	04AX04000180 AM22
Licence No and Date	0411002585/04/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	161 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00345886AM22
RA File Number	03AX04000879 AM22
Licence No and Date	0311011166/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	162 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00346179AM22
RA File Number	05AX04000817 AM22
Licence No and Date	0511008655/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

1. Process flow chart and wastage at each stage of operation for manufacturing of Yellow Nickel Silver Strips.
2. What is the quantity of copper scrap, Nickel Cathode and zinc ingots in the total charge mix?
3. How much quantity of slag is generated per tonne production of Copper, Nickel and Zinc Alloy? How much recovery of metals is possible from the oxides of the slag?
4. Chemical analysis of the slag composition from the Government recognized laboratory.
5. Consumption data of Copper Scrap, Copper Cathode and zinc ingots having a purity of 99.9%, as per the logbook of the last 3 Months. A copy of the logbook be attached.

The case stands deferred.

Case No.	163 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00346187AM22
RA File Number	05AX04000872 AM22
Licence No and Date	0511008656/07/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Process flow chart and wastage at each stage of operation for manufacturing of Coin Blanks Copper: 92%, Nickel: 2% and Aluminum: 6%).
2. What is the quantity of copper scrap, Nickel Cathode and Aluminum ingots in the total charge mix?
3. How much quantity of slag is generated per tonne production of Copper, Nickel and Aluminum Alloy? How much recovery of metals is possible from the oxides of the slag?
4. Chemical analysis of the slag composition from the Government recognized laboratory.
5. Consumption data of Copper Scrap, Copper Cathode and Aluminum ingots having a purity of 99.9%, as per the logbook of the last 3 Months. A copy of the logbook be attached.

The case stands deferred.

Case No.	164 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00347486AM22
RA File Number	09AX04000165 AM22
Licence No and Date	0911002484/08/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	165 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00347588AM22
RA File Number	34AX04000231 AM22
Licence No and Date	3411001780/08/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00410089AM22
RA File Number	342404000037 AM21
Licence No and Date	3411002077/31/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.06.2022 followed by reminder on 17.06.2022 for providing complete information on DGFT Portal. In this regard, final reminder letter was also issued to the applicant on 02.09.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	168 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000017AM23
RA File Number	05AX04001535 AM22
Licence No and Date	0511011542/01/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	169 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000006AM23

RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.09.2022 followed by a reminder on 27.10.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	170 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000049AM23
RA File Number	03AX04002108 AM22
Licence No and Date	0311013581/04/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	171 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000051AM23
RA File Number	04AX04000410 AM22
Licence No and Date	0411003027/04/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	172 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000069AM23
RA File Number	07AX04000608 AM22
Licence No and Date	0711003608/05/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000076AM23
RA File Number	07AX04000533 AM22
Licence No and Date	0711003614/05/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000079AM23
RA File Number	07AX04000532 AM22
Licence No and Date	0711003615/05/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000089AM23
RA File Number	07AX04000531 AM22
Licence No and Date	0711003639/06/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000090AM23

RA File Number	07AX04000530 AM22
Licence No and Date	0711003640/06/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	177 / NC/2/MEET/Oct/202223/15
Case Status	Case Rejected
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000105AM23
RA File Number	03AX04002057 AM22
Licence No and Date	0311013695/07/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2022 followed by reminders on 20.09.2022, 05.10.2022, 20.10.2022 & 04.11.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	178 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000126AM23
RA File Number	05AX04000019 AM23
Licence No and Date	0511011663/07/04/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	179 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000130AM23
RA File Number	04AX04000327 AM22
Licence No and Date	0411003050/08/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	180 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000140AM23
RA File Number	02AX04000007 AM23
Licence No and Date	0211002229/08/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	181 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000203AM23
RA File Number	07AX04000567 AM22
Licence No and Date	0711003704/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	182 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000207AM23
RA File Number	02AX04000167 AM22
Licence No and Date	0211002253/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000208AM23
RA File Number	34AX04000038 AM23
Licence No and Date	3411002115/12/04/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	184 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000209AM23
RA File Number	34AX04000040 AM23
Licence No and Date	3411002116/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000214AM23
RA File Number	10AX04000014 AM23
Licence No and Date	1011001031/13/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	186 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000218AM23
RA File Number	05AX04001415 AM22

Licence No and Date	0511011863/13/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000221AM23
RA File Number	34AX04000039 AM23
Licence No and Date	3411002122/13/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000232AM23
RA File Number	02AX04000025 AM23
Licence No and Date	0211002255/13/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	MERCURY INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000235AM23
RA File Number	06AX04000020 AM23
Licence No and Date	0611001286/13/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000292AM23
RA File Number	05AX04001189 AM22
Licence No and Date	0511011924/19/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	191 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00000312AM23
RA File Number	03AX04002016 AM22
Licence No and Date	0311013988/19/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 05.08.2022 followed by a reminder on 20.08.2022 was issued to the applicant for providing certain information. In this regard, final reminder letter was also issued to the applicant on 27.10.2022. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	192 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000330AM23
RA File Number	07AX04000546 AM22
Licence No and Date	0711003741/19/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	193 / NC/2/MEET/Oct/202223/15
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Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000344AM23
RA File Number	02AX04000030 AM23
Licence No and Date	0211002283/20/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000814AM23
RA File Number	04AX04000066 AM23
Licence No and Date	0411003297/17/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	196 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000840AM23
RA File Number	07AX04000058 AM23
Licence No and Date	0711003997/18/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2022 given by Consultant (TEC-1) as under: 1. The words “Weight per blade should be 21714.00Kg +/-3%” may be added in the description of export item. 2. The quantity of import items at Sl. No. 3, 15, 21, 23 to 53, 55 to 58, 64 & 84 to 93 may be allowed on net to net basis with accountability in export as per GN-4. 3. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	197 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000841AM23
RA File Number	07AX04000064 AM23
Licence No and	0711003998/18/05/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000842AM23
RA File Number	07AX04000066 AM23
Licence No and Date	0711003999/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2022 given by Consultant (TEC-1) as under:	
1. The words “Weight per blade should be 22093.00Kg +/-3%” may be added in the description of export item. 2. The quantity of import items at Sl. No. 3, 15, 21, 23 to 53, 55 to 58, 64, 84 to 95 & 97 to 99 may be allowed on net to net basis with accountability in export as per GN-4. 3. The quantity of rest of the import items may be allowed as applied for.	
RA concerned may take suitable consequential action accordingly.	

Case No.	199 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000843AM23
RA File Number	07AX04000065 AM23
Licence No and Date	0711004001/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2022 given by Consultant (TEC-1) as under:	
1. The words “Weight per blade should be 21712.00Kg +/-3%” may be added in the description of export item.	

2. The quantity of import items at Sl. No. 14, 20, 22 to 51, 53 to 56, 62 & 82 to 91 may be allowed on **net to net basis with accountability in export as per GN-4.**
3. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	200 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000819AM23
RA File Number	07AX04000061 AM23
Licence No and Date	0711003992/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2022 given by Consultant (TEC-1) as under:	
1. The words “Weight per blade should be 22093.00Kg +/-3%” may be added in the description of export item. 2. The quantity of import items at Sl. No. 3, 15, 21, 23 to 53, 55 to 58, 64, 84 to 95 & 97 to 99 may be allowed on net to net basis with accountability in export as per GN-4. 3. The quantity of rest of the import items may be allowed as applied for.	
RA concerned may take suitable consequential action accordingly.	

Case No.	201 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000844AM23
RA File Number	07AX04000067 AM23
Licence No and Date	0711004002/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2022 given by Consultant (TEC-1) as under:	

1. The words “**Weight per blade should be 21712.00Kg +/-3%**” may be added in the description of export item.
2. The quantity of import items at Sl. No. 14, 20, 22 to 51, 53 to 56, 62 & 82 to 91 may be allowed on **net to net basis with accountability in export as per GN-4.**
3. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	202 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000836AM23
RA File Number	07AX04000060 AM23
Licence No and Date	0711003995/18/05/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2022 given by Consultant (TEC-1) as under:

1. The words “**Weight per blade should be 21714.00Kg +/-3%**” may be added in the description of export item.
2. The quantity of import items at Sl. No. 3, 15, 21, 23 to 53, 55 to 58, 64 & 84 to 93 may be allowed on **net to net basis with accountability in export as per GN-4.**
3. The quantity of rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	203 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000854AM23
RA File Number	02AX04000099 AM23
Licence No and Date	0211002417/18/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the

following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	204 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000837AM23
RA File Number	07AX04000070 AM23
Licence No and Date	0711003994/18/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2022 given by Consultant (TEC-1) as under: 1. The words “Weight per blade should be 22093.00Kg +/-3%” may be added in the description of export item. 2. The quantity of import items at Sl. No. 3, 15, 21, 23 to 53, 55 to 58, 64, 84 to 95 & 97 to 99 may be allowed on net to net basis with accountability in export as per GN-4. 3. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	205 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

HQ File Number	HQRNORM APPLY 00000855AM23
RA File Number	04AX04000126 AM23
Licence No and Date	0411003305/18/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	206 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000839AM23
RA File Number	07AX04000063 AM23
Licence No and Date	0711003996/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 07.11.2022 given by Consultant (TEC-1) as under: 1. The words “Weight per blade should be 21714.00Kg +/-3%” may be added in the description of export item. 2. The quantity of import items at Sl. No. 3, 15, 21, 23 to 53, 55 to 58, 64 & 84 to 93 may be allowed on net to net basis with accountability in export as per GN-4. 3. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	207 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000872AM23
RA File Number	03AX04000485 AM23
Licence No and Date	0311014837/19/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy).
2. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper wire Bars/Flats/ Rods/Bus Bars.

The case stands deferred.

Case No.	208 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000889AM23
RA File Number	07AX04000179 AM23
Licence No and Date	0711004038/20/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000890AM23
RA File Number	04AX04000352 AM22
Licence No and Date	0411003325/20/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps as per Druid (Average copper content 10% to 20%, 20% to 30% and 30% to 40%).	

2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into Copper Wire Nodules Scrap covered by ISRI Code word Clove, Cobra and Cocoa (Average copper content 98% to 99.98%).
4. As per the process flow chart, the copper scrap (Druid) will be converted into Copper Wire Nodules Scrap covered by ISRI Code word Clove, Cobra and Cocoa (Average copper content 98% to 99.98%). However, the process flow chart for scrap to melt with 3.5% wastage. Submit revised flow chart and Appendix 4E with actual wastage up to processing from Druid Copper Scrap to nodules copper scrap.

The case stands deferred.

Case No.	210 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000892AM23
RA File Number	09AX04000106 AM23
Licence No and Date	0911003031/20/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	211 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	KALZIP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000895AM23
RA File Number	05AX04000428 AM23
Licence No and Date	0511012683/20/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000911AM23
RA File Number	04AX04000120 AM23
Licence No and Date	0411003331/20/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (Average Copper content 40% to 60% and 10% to 40%) as per ISRI Code Druid. 2. Percentage of recovery of Aluminium, Lead, Steel & PVC, in any form in the copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Druid) for processing into refined copper Billets. The case stands deferred.	

Case No.	213 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000913AM23
RA File Number	04AX04000121 AM23
Licence No and Date	0411003334/20/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	214 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000916AM23
RA File Number	04AX04000125 AM23
Licence No and Date	0411003338/20/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps as per Druid (Average copper content 10% to 40%). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into Copper Wire Nodules Scrap covered by ISRI Code word Clove, Cobra and Cocoa (Average copper content 97% to 99%). 4. As per the process flow chart, the copper scrap (Druid) will be converted into Copper Wire Nodules Scrap covered by ISRI Code word Clove, Cobra and Cocoa (Average copper content 97% to 99%). However, the process flow chart for scrap to melt with 3.5% wastage. Submit revised flow chart and Appendix 4E with actual wastage up to processing from Druid Copper Scrap to nodules copper scrap. The case stands deferred.	

Case No.	215 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000917AM23
RA File Number	04AX04000122 AM23
Licence No and Date	0411003339/20/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in	

the copper scraps as per Druid (Average copper content 10% to 40%).

2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into Copper Wire Nodules Scrap covered by ISRI Code word Clove, Cobra and Cocoa (Average copper content 97% to 99%).
4. As per the process flow chart, the copper scrap (Druid) will be converted into Copper Wire Nodules Scrap covered by ISRI Code word Clove, Cobra and Cocoa (Average copper content 97% to 99%). However, the process flow chart for scrap to melt with 3.5% wastage. Submit revised flow chart and Appendix 4E with actual wastage up to processing from Druid Copper Scrap to nodules copper scrap.

The case stands deferred.

Case No.	216 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000963AM23
RA File Number	07AX04000196 AM23
Licence No and Date	0711004081/24/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000964AM23
RA File Number	07AX04000241 AM23
Licence No and Date	0711004082/24/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00000974AM23
RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	EMMVEE PHOTOVOLTAIC POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001011AM23
RA File Number	07AX04000178 AM23
Licence No and Date	0711004106/26/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	220 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001040AM23
RA File Number	02AX04000112 AM23
Licence No and	0211002454/27/05/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	221 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001041AM23
RA File Number	04AX04000148 AM23
Licence No and Date	0411003392/27/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001094AM23
RA File Number	52AX04000130 AM23
Licence No and Date	5211002563/31/05/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	223 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001096AM23
RA File Number	34AX04000191 AM23
Licence No and Date	3411002323/31/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	224 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001089AM23
RA File Number	07AX04000274 AM23
Licence No and Date	0711004139/31/05/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	225 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001093AM23
RA File Number	52AX04000128 AM23
Licence No and Date	5211002562/31/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001126AM23
RA File Number	34AX04000192 AM23
Licence No and Date	3411002324/01/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	227 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001127AM23
RA File Number	34AX04000173 AM23
Licence No and Date	3411002306/01/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	228 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001140AM23
RA File Number	07AX04000223 AM23
Licence No and Date	0711004154/01/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001153AM23
RA File Number	13AX04000059 AM23
Licence No and Date	1311001249/02/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	231 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001160AM23
RA File Number	05AX04000577 AM23
Licence No and Date	0511012966/02/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

HQ File Number	HQRNORM APPLY 00001177AM23
RA File Number	03AX04000935 AM23
Licence No and Date	0311015232/03/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00001258AM23
RA File Number	07AX04000335 AM23
Licence No and Date	0711004252/08/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	234 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002006AM23
RA File Number	03AX04002189 AM23
Licence No and Date	0311016312/13/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments given by Consultant (SKB) on DGFT BO Portal. The matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to Consultant (SKB) for re-examination & comments. The case stands deferred.	

Case No.	235 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002107AM23
RA File Number	03AX04002203 AM23
Licence No and Date	0311016410/18/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002129AM23
RA File Number	03AX04002322 AM23
Licence No and Date	0311016437/19/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	237 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SHARPWIRE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002151AM23
RA File Number	04AX04000364 AM23
Licence No and	0411003670/19/07/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	238 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002163AM23
RA File Number	02AX04000196 AM23
Licence No and Date	0211002726/20/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	239 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002175AM23
RA File Number	04AX04000344 AM23
Licence No and Date	0411003689/21/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	240 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002192AM23
RA File Number	04AX04000367 AM23
Licence No and Date	0411003695/21/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002196AM23
RA File Number	06AX04000146 AM23
Licence No and Date	0611001485/21/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	242 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002169AM23
RA File Number	03AX04002362 AM23
Licence No and Date	0311016483/21/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002215AM23

RA File Number	09AX04000254 AM23
Licence No and Date	0911003383/22/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap as per ISRI Code Druid. 2. Percentage of recovery of Aluminium, Lead, Steel & PVC, in any form in the copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Druid) for processing into refined copper Billets. The case stands deferred.	

Case No.	245 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002605AM23
RA File Number	03AX04002614 AM23
Licence No and Date	0311017128/11/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	246 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002591AM23

RA File Number	03AX04002576 AM23
Licence No and Date	0311017098/11/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002604AM23
RA File Number	03AX04002409 AM23
Licence No and Date	0311017125/11/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. As per the supporting manufacture letter, they are the supplier of Alloy Steel of various grades to M/s VMC Commodities Pvt Ltd. However, as per Appendix 4E, imported input is Alloy Steel Flat Bars (Flat Rolled Products of Alloy Steel Plates/Bars, Tool & Die Steel Grade. Submit Bill of Entry of the aforesaid imported material and also Mill Test Certificate thereof. 2. As per the process flow chart, the operations involve Resizing, processing, Shaving, coating, and then finishing. Submit the Manufacturing process in detail which needs wastage @ of 1%. What is	

the meaning of Resizing, Processing, Shaving, and Coating?

3. What is the role of the supporting manufacturer in the process of manufacturing export product?
4. What is the form of wastage generating during the aforesaid operation for manufacturing of final export product?
5. Why the same description of items of import and export at two places?

The case stands deferred.

Case No.	249 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	OETIKER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002636AM23
RA File Number	03AX04002742 AM23
Licence No and Date	0311017154/12/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002648AM23
RA File Number	07AX04000700 AM23
Licence No and Date	0711004973/16/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002658AM23
RA File Number	05AX04001263 AM23
Licence No and Date	0511014296/16/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is ALPACA Ring? Is there any generic name for the export product? 2. Process flow chart and wastage at each stage of operation for manufacturing of ALPACA Ring. 3. What is the quantity of copper scrap, Nickel Cathode, and SHG zinc ingots in the total charge mix? 4. How much quantity of slag is generated per tonne production of Copper, Nickel, and Zinc Alloy? How much recovery of metals is possible from the oxides of the slag? 5. Chemical analysis of the slag composition from the Government recognized laboratory. 6. Consumption data of Copper Scrap, Nickel Cathode, and zinc ingots having a purity of 99.95% purity, as per the logbook of the last 3 Months for the production of the aforesaid export product. A copy of the logbook be attached. The case stands deferred.	

Case No.	252 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. As per Appendix 4E, the total requirement of Manganese ore is 2.2 MT for per tonne production of Ferro Silico Manganese. However, in the summary of the application, you want to import 38400 MT against the export of 24000 MT, which works out to 1.6 MT per tonne of the export product. Which statement is correct? Please submit a detailed explanation.	

2. In the imported inputs of Appendix 4E, LAM Coke is also indicated. However, in the summary of the application, the import of Lame coke is not there. Will it be import? If yes, revise the application, and if no revise Appendix 4E.
3. In the production and consumption data of the last years, the average consumption is 2.2 MT. Please justify, how will it be possible to produce 1 MT Ferro Silicon Manganese in 1.6 MT imported Manganese ore.
4. What is the percentage of recovery of manganese during the manufacturing of Ferro Silico Manganese using manganese ore only or using Ferro Manganese slag along with Manganese ore?
5. Do you use Ferro Manganese slag during the manufacturing of Ferro Silico Manganese?
6. What is the total charge mix (Manganese ore and Ferro manganese slag)?
7. What is the percentage of MnO in Ferro Manganese slag?
8. If you will use Ferro Manganese slag, then the quantity which would be used must be indicated in the column of indigenous inputs. Similarly LAM coke and other inputs also.
9. Please submit a material balance chart for the calculation of manganese quantity.

The case stands deferred.

Case No.	253 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	DIWAKAR ENTERPRISES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002670AM23
RA File Number	05AX04001279 AM23
Licence No and Date	0511014315/17/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	254 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002671AM23
RA File Number	02AX04000266 AM23
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Whether the export quantity 10768312 is in number or Kgs. Please explain. 2. Wastage should be calculated on the basis of actual wastage divided by the net content/weight of the brass wire in the export product. However, as per the calculation furnished, the wastage calculation has been done on the basis of gross weight. Submit revised percentage of wastage and also revised Appendix 4E and manufacturing chart. 3. What are the initial weight of the brass rod and the final weight of the export product? The case stands deferred.	

Case No.	255 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	256 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002689AM23
RA File Number	03AX04002791 AM23
Licence No and Date	0311017323/18/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002691AM23
RA File Number	03AX04002709 AM23
Licence No and Date	0311017330/19/08/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 03.10.2022 received via email dated 03.10.2022.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	258 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002694AM23
RA File Number	07AX04000566 AM23
Licence No and Date	0711005066/20/08/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	259 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002715AM23
RA File Number	52AX04001610 AM23
Licence No and Date	5211003061/22/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002716AM23
RA File Number	32AX04000232 AM23
Licence No and Date	3211003542/22/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI F. No. DES-2/3211003542/2022-TSW dated 04.11.2022 received via email dated 06.11.2022 as under:	

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
85041090	Transformer (Part No. 2830)	1925 Number	72251920	CRGO Steel	2% wastage allowed on net content basis

RA concerned may take suitable consequential action accordingly.

Case No.	261 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002725AM23
RA File Number	04AX04000345 AM23
Licence No and Date	0411003842/22/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the imported copper scraps (Druid).
2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper scrap.
4. As per the process flow chart, the copper scrap (Druid) is melted and because of this total wastage worked out to 3.5%, which is also indicated in Appendix 4E. However, in the application, copper scrap will be exported after removing rubber, PVC, Aluminium, and lead. Submit revised process flow chart.

The case stands deferred.

Case No.	262 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred

Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002726AM23
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	263 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002727AM23
RA File Number	04AX04000431 AM23
Licence No and Date	0411003844/22/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (Druid). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC, in any from in the copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Druid) for processing into refined copper Billets. The case stands deferred.	

Case No.	264 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002736AM23
RA File Number	07AX04000718 AM23
Licence No and Date	0711005077/23/08/2022
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	265 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002740AM23
RA File Number	07AX04000721 AM23
Licence No and Date	0711005080/23/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002790AM23
RA File Number	02AX04000283 AM23
Licence No and Date	0211002909/25/08/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	267 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002792AM23
RA File Number	07AX04000745 AM23
Licence No and Date	0711005101/26/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	KL HI-TECH SECURE PRINT LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002804AM23
RA File Number	09AX04000469 AM23
Licence No and Date	0911003549/26/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002812AM23
RA File Number	34AX04000503 AM23
Licence No and Date	3411002694/26/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI received via email dated 12.09.2022. Further, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the TE, Consultant (TEC-3) for examination & comments. The case stands deferred.	

Case No.	270 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002841AM23
RA File Number	04AX04000460 AM23
Licence No and Date	0411003877/29/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment.	

The case stands deferred.

Case No.	271 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	273 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00002852AM23
RA File Number	52AX04001622 AM23
Licence No and Date	5211003136/30/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	274 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002874AM23
RA File Number	03AX04002834 AM23
Licence No and Date	0311017589/01/09/2022
Norms Committee Decision:	
The case deferred for comments of TE.The Committee decide to refer the case to Consultant (TEC-3) for examination & comments.	

Case No.	275 / NC/2/MEET/Oct/202223/15
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002889AM23
RA File Number	05AX04001566 AM23
Licence No and Date	0511014599/01/09/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments	

of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 10.10.2022 received via email dated 10.10.2022.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	276 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	277 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002911AM23
RA File Number	05AX04001572 AM23
Licence No and Date	0511014610/02/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	278 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	TRANS ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002913AM23
RA File Number	04AX04000493 AM23
Licence No and Date	0411003892/02/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	279 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002950AM23
RA File Number	02AX04000310 AM23
Licence No and Date	0211002976/05/09/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	281 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	MITTER FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002958AM23
RA File Number	30AX04000231 AM23
Licence No and Date	3011002554/06/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002963AM23
RA File Number	07AX04000817 AM23
Licence No and Date	0711005173/06/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	283 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002968AM23
RA File Number	52AX04001629 AM23
Licence No and Date	5211003190/06/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	284 / NC/2/MEET/Oct/202223/15
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 15 and 07/11/2022
HQ File Number	HQRNORM APPLY 00002974AM23
RA File Number	04AX04000497 AM23
Licence No and Date	0411003911/07/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	